

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

16

MA 1940/96

O.A. No. 186/96

Date of decision 25.9.96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dr. A.R. Qazi,  
s/o Late Shri O.R. Qazi,  
r/o quarter No. 116-D, Sector-4,  
Pushp Vihar, New Delhi-110017

(By Advocate Shri R.K. Shukla) ... Applicant

Vs.

vs.

1. Union of India (Through Secretary)  
Ministry of Health and Family Welfare  
Nirmal Bhawan, New Delhi.

2. The Director of CGHS  
5th Floor, Nirman Bhawan,  
New Delhi.

(By Advocate Shri M.K. Gupta) ... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Shukla, learned counsel for the applicant submits that he wishes to withdraw this application in view of the statement made in paragraph 2 of MA 1940/96. It is noted that no reply on behalf of the respondents has been filed to this M.A.

2. However, in view of the averments and statement at the Bar by the learned counsel for the applicant, this O.A. is dismissed as withdrawn.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

S.K.